

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 03/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA)

...Appellant

V/s.

AERA & Ors. (DIAL/AAI/MCA)

.... Respondents

Appearance: Ms. Poonam Verma with Ms. Divya Chaturvedi, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for R-1 (AERA)

Mr. Atul Sharma with Mr. Milanka Choudhary, Mr. Abhishek Sharma, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for DIAL

Ms. Rameeza Hakeem, Advocate for AAI

ORDER
21st March, 2013

List the matter on **11th July, 2013**. In the meanwhile, pleadings be completed.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2012, 02/2012, 03/2012, 08/2012 & 07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Orders dated 08.11.2011 & 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter(s) of :

Federation of Indian Airlines Vs. AERA & Anr. (DIAL)	Appeal No.01/2012
Consumer Online Foundation Vs. AERA & Ors. (DIAL)	Appeal No. 02/2012
Federation of Indian Airlines Vs. AERA & Anr. (MIAL)	Appeal No. 03/2012
Consumer Online Foundation Vs. AERA & Ors. (MIAL)	Appeal No. 08/2012
Delhi Int'l Airport Pvt. Ltd. Vs. AERA	Appeal No. 07/2012

Appearances: Ms. Poonam Verma with Ms. Divya Chaturvedi, Advocates for FIA.

Mr. Anurag Sharma with Ms. Charu Ambwani, Advocates for Consumer Online Foundation

Mr. Atul Nanda, Senior Advocate with Mr. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for AERA

Mr. Atul Sharma with Mr. Milanka Choudhary, Mr. Abhishek Sharma, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for DIAL

Mr. Sitiesh Mukherjee with Mr. Sakya Singh Chaudhari and Mr. Gautam Chawla, Advocates for MIAL.

Ms. Rameeza Hakeem, Advocate for AAI

ORDER
21st March, 2013

List the matter on **11th July, 2013**. In the meanwhile, pleadings be completed.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 02/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 21.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA

.... Respondent

Appearances : Mr. Sitesh Mukherjee with Mr. Sakya Singh Chaudhari and Mr. Gautam Chawla, Advocates for for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for AERA.

ORDER
21st March, 2013

At the request of the learned Counsel appearing on behalf of AERA, four weeks time is granted for filing their reply. Rejoinder, if any, be filed within two weeks thereafter.

List the matter on **11th July, 2013**.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 04/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA & Anr. (MCA)

.... Respondents

Appearances : Mr. Sitesh Mukherjee with Mr. Sakya Singh Chaudhari and Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for AERA.

ORDER
21st March, 2013

Issue Notice. Mr. Atul Nanda, learned Counsel accepts notice on behalf of Airports Economic Regulatory Authority (AERA). Issue notice to Ministry of Civil Aviation.

Four weeks time is granted for filing the reply and two weeks' time is granted thereafter for filing the rejoinder.

List the matter for hearing on **18th July, 2013.**

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 06/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

T.G.N. Kumar

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. Abhinav Ramkrishna with Mr. P.S. Buu, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Rameeza Hakeem and Ms. Sanjana Ramchandran, Advocates for AERA.

Mr. Atul Sharma with Mr. Milanka Choudhary, Mr. Abhishek Sharma, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for DIAL

ORDER

21st March, 2013

Heard the learned counsel for the parties.

In pursuance of the Hon'ble Supreme Court's Order dated 23rd January, 2013 in Civil Appeal No.8771 of 2012 in the matter of T.G.N. Nair V/s. Airports Economic Regulatory Authority of India & Ors., the appellant comes up before us in this appeal challenging the legality, validity and propriety of Order No.28/2012-13 dated 08.11.2011 passed by Respondent No.1/AERA. In view of the fact that the AERA has already reviewed the impugned order and passed their Order No.30/2012-13 dated 28.12.2012 w.e.f. 01.01.2013, the appellant seeks to withdraw this appeal.

Permission to withdraw the appeal is granted. Accordingly, the appeal stands disposed of as withdrawn.

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**